

ITEM NO.11

COURT NO.6

SECTION XVI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 13998-14026/2015

(Arising out of impugned final judgment and order dated 21-10-2014 in MJC No. 414/2012 21-10-2014 in MJC No. 3025/2012 21-10-2014 in MJC No. 6189/2012 21-10-2014 in MJC No. 6409/2012 21-10-2014 in MJC No. 86/2012 21-10-2014 in MJC No. 278/2012 21-10-2014 in MJC No. 404/2012 21-10-2014 in MJC No. 355/2012 21-10-2014 in MJC No. 403/2012 21-10-2014 in MJC No. 405/2012 21-10-2014 in MJC No. 794/2012 21-10-2014 in MJC No. 921/2012 21-10-2014 in MJC No. 940/2012 21-10-2014 in MJC No. 1209/2013 21-10-2014 in CWJC No. 9785/2011 21-10-2014 in MJC No. 1003/2013 21-10-2014 in CWJC No. 9760/2011 21-10-2014 in MJC No. 1210/2013 21-10-2014 in CWJC No. 9775/2011 21-10-2014 in MJC No. 1123/2013 21-10-2014 in CWJC No. 9810/2011 21-10-2014 in MJC No. 1875/2012 21-10-2014 in MJC No. 4351/2012 21-10-2014 in MJC No. 1661/2013 21-10-2014 in CWJC No. 6154/2011 21-10-2014 in MJC No. 1424/2012 21-10-2014 in MJC No. 1438/2012 21-10-2014 in MJC No. 4207/2012 21-10-2014 in MJC No. 372/2012 17-12-2014 in MJC No. 414/2012 17-12-2014 in MJC No. 3025/2012 17-12-2014 in MJC No. 6189/2012 17-12-2014 in CWJC No. 6409/2012 17-12-2014 in MJC No. 86/2012 17-12-2014 in MJC No. 405/2012 17-12-2014 in MJC No. 404/2012 17-12-2014 in MJC No. 794/2012 17-12-2014 in MJC No. 355/2012 17-12-2014 in MJC No. 403/2012 17-12-2014 in MJC No. 921/2012 17-12-2014 in MJC No. 940/2012 17-12-2014 in MJC No. 1209/2013 17-12-2014 in MJC No. 9785/2011 17-12-2014 in MJC No. 1003/2013 17-12-2014 in MJC No. 9760/2011 17-12-2014 in MJC No. 1210/2013 17-12-2014 in MJC No. 9775/2011 17-12-2014 in MJC No. 1123/2013 17-12-2014 in MJC No. 9810/2011 17-12-2014 in MJC No. 1875/2012 17-12-2014 in MJC No. 4351/2012 17-12-2014 in MJC No. 1661/2013 17-12-2014 in MJC No. 6154/2011 17-12-2014 in MJC No. 1424/2012 17-12-2014 in MJC No. 1438/2012 17-12-2014 in MJC No. 4207/2012 17-12-2014 in MJC No. 372/2012 17-12-2014 in MJC No. 278/2012 passed by the High Court Of Judicature At Patna)

BABLU KUMAR SINGH AND ANR. ETC. ETC.

Petitioner(s)

VERSUS

THE STATE OF BIHAR AND ORS. ETC. ETC.

Respondent(s)

IA 28670/2018 - DELETING THE NAME OF PETITIONER/RESPONDENT  
 IA 153582/2018 - INTERVENTION APPLICATION  
 IA 153172/2018 - INTERVENTION APPLICATION  
 IA 146592/2018 - INTERVENTION APPLICATION  
 IA 146018/2018 - INTERVENTION APPLICATION  
 IA 88/2016 - INTERVENTION APPLICATION  
 IA 133539/2018 - INTERVENTION/IMPLEADMENT

WITH

SLP(C) Nos. 12985-12991/2015 (XVI)  
 (FOR CONDONATION OF DELAY IN REFILEING ON IA 1/2015  
 FOR CONDONATION OF DELAY IN FILING/REFILING SLP ON IA 1/2015  
 FOR CONDONATION OF DELAY IN RE-FILING APPEAL ON IA 1/2015  
 FOR INTERVENTION APPLICATION ON IA 22/2015  
 FOR INTERVENTION APPLICATION ON IA 29/2015  
 FOR INTERVENTION APPLICATION ON IA 30/2015  
 FOR INTERVENTION APPLICATION ON IA 37/2015  
 FOR INTERVENTION APPLICATION ON IA 44/2015  
 FOR INTERVENTION APPLICATION ON IA 51/2015  
 FOR ON IA 58/2016  
 FOR INTERVENTION APPLICATION ON IA 65/2016  
 FOR INTERVENTION APPLICATION ON IA 72/2016  
 FOR ON IA 79/2016  
 FOR INTERVENTION APPLICATION ON IA 86/2016  
 FOR [APPLICATION FOR IMPLEADMENT IN SLP C NO. 12985/2015] ON IA  
 4247/2017  
 FOR INTERVENTION APPLICATION ON IA 87/2017  
 FOR [INTERVENTION] ON IA 23850/2017  
 FOR ON IA 94/2017  
 FOR INTERVENTION APPLICATION ON IA 85537/2017  
 FOR impleading party ON IA 87091/2017  
 FOR INTERVENTION/IMPLEADMENT ON IA 87091/2017  
 FOR INTERVENTION APPLICATION ON IA 93194/2017  
 FOR INTERVENTION APPLICATION ON IA 95726/2017  
 FOR INTERVENTION APPLICATION ON IA 116541/2017  
 FOR impleading party ON IA 131749/2017  
 FOR INTERVENTION/IMPLEADMENT ON IA 131749/2017  
 FOR INTERVENTION APPLICATION ON IA 133321/2017  
 FOR INTERVENTION APPLICATION ON IA 142010/2017  
 FOR INTERVENTION APPLICATION ON IA 21176/2018  
 FOR INTERVENTION APPLICATION ON IA 21181/2018  
 FOR INTERVENTION APPLICATION ON IA 125427/2018  
 FOR impleading party ON IA 126540/2018  
 FOR INTERVENTION/IMPLEADMENT ON IA 126540/2018  
 FOR impleading party ON IA 145440/2018  
 FOR INTERVENTION/IMPLEADMENT ON IA 145440/2018  
 FOR INTERVENTION APPLICATION ON IA 146008/2018  
 FOR impleading party ON IA 152058/2018  
 FOR INTERVENTION/IMPLEADMENT ON IA 152058/2018  
 FOR EXEMPTION FROM FILING O.T. ON IA 152060/2018  
 FOR INTERVENTION APPLICATION ON IA 152068/2018)

SLP(C) No. 15653/2015 (XVI)  
 (FOR [TRANSPPOSITION] ON IA 33329/2017)

SLP(C) No. 34466/2015 (XVI)  
 (FOR impleading party ON IA 153079/2018  
 FOR INTERVENTION/IMPLEADMENT ON IA 153079/2018  
 FOR EXEMPTION FROM FILING O.T. ON IA 153081/2018)

SLP(C) No. 25793/2015 (XVI)

(FOR ON IA 3/2016  
FOR ON IA 4/2016  
FOR ON IA 5/2016  
FOR ON IA 6/2016  
FOR ON IA 8/2017  
FOR impleading party ON IA 55865/2017  
FOR INTERVENTION/IMPLEADMENT ON IA 55865/2017  
FOR EXEMPTION FROM FILING O.T. ON IA 55867/2017  
FOR impleading party ON IA 141010/2018  
FOR INTERVENTION/IMPLEADMENT ON IA 141010/2018  
FOR EXEMPTION FROM FILING O.T. ON IA 141011/2018  
FOR impleading party ON IA 149751/2018  
FOR INTERVENTION/IMPLEADMENT ON IA 149751/2018  
FOR impleading party ON IA 153441/2018  
FOR INTERVENTION/IMPLEADMENT ON IA 153441/2018)

S.L.P.(C)...CC No. 18028-18037/2015 (XVI)  
(FOR CONDONATION OF DELAY IN FILING ON IA 1/2015  
FOR CONDONATION OF DELAY IN REFILING ON IA 11/2015)

SLP(C) No. 33646/2015 (XVI)

SLP(C) No. 33254/2015 (XVI)

SLP(C) No. 31113/2015 (XVI)

SLP(C) No. 33787/2015 (XVI)

SLP(C) No. 33761/2016 (XVI)  
(FOR DELETING THE NAME OF RESPONDENT ON IA 48656/2018)

SLP(C) No. 29515/2016 (XVI)

Date : 17-01-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN  
HON'BLE MR. JUSTICE NAVIN SINHA

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Mr. Sunil Kumar Singh, Adv.

Mr. Amit Wadhwa, Adv.

Mr. Ashok Kumar, Adv.

Ms. Sofia Begum, Adv.

Mr. Atul Garg, Adv.

Mr. Sanjeev Kumar, Adv.

Mr. Sanjeev Yadav, Adv.

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Mr. Gaurav Teotia, Adv.

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Mr. Santosh Kumar, Adv.

Mr. Mushtaq Ahmad, AOR

Mr. Birendra K. Srivastava, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Let the matters be not listed before this Bench.

(R. NATARAJAN)  
COURT MASTER (SH)

(KAILASH CHANDER)  
ASSISTANT REGISTRAR